

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 30th January, 2013

+ **CRL. M.C. 1705/2012**

VIJAY SINGH Petitioner

Through: Mr. Rajiv Bajaj, Adv.

versus

M/S. HINDUSTAN ANTIBIOTICS LTD. & ANR..... Respondents

Through: Ms. Rajdipa Behura, APP for the State.

CORAM:

HON'BLE MR. JUSTICE G.P.MITTAL

J U D G M E N T

G. P. MITTAL, J. (ORAL)

1. The present Petition is dismissed in terms of the judgment passed today in CRL.M.C.1151/2012 titled '*VIJAY SINGH v. M/S. HINDUSTAN ANTIBIOTICS LTD. & ANR.*'
2. For detailed order, please see the above mentioned judgment.

**(G.P. MITTAL)
JUDGE**

JANUARY 30, 2013

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